

substantially the price of essential drugs beyond the reach of common man;

(c) if so, the reasons for defreezing these essential drugs; and

(d) the manner in which the life saving drugs are proposed to be made available to the common man at reasonable prices?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) to (d). Various aspects relating to price control of drugs are being considered under the on-going review of Drug Policy 1986 and Drugs (Price Control) Order, 1987.

**Allotment of Flats/Plots under  
Ambedkar Awas Yojana**

431. PROF. PREM DHUMAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the SC/ST registrants under the Ambedkar Awas Yojana will get the flats or plots during centenary celebration year of Baba Saheb B.R. Ambedkar;

(b) if so, whether the Delhi Development Authority has constructed/developed flats/plots for the SC/ST;

(c) whether there is any major problem in the allotment of plots to the registrants under the Ambedkar Awar Yojana; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (d). No separate houses are proposed to be constructed for allotment to the registrants of Ambedkar Awas Yojana. The scheme envisages only allotment of flats in different areas to the registrants as per quota fixed for Scheduled Caste/Scheduled Tribes out of

the flats which will be constructed under New Pattern Scheme, 1979.

All the 20,000 persons registered to be registered/under this scheme are likely to be allotted flats by 1994-95.

**Demolition of Tibetans Shops**

432. SHRI MOHAN SINGH (Deoria): Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Tibetans shops at the Ladhak Budha Vihar Market were recently demolished by the DDA;

(b) if so, the reasons therefor; and

(c) the action taken to rehabilitate the affected Tibetan shopkeepers?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) According to certain wooden Takhtas where some Tibetan refugees were squatting unauthorisedly on Government land and using the same for running business, were removed by them recently.

(b) No permission had been given by the land owning agencies to use these lands by the Tibetan refugees.

(c) The issue of rehabilitation of the affected persons is under consideration of the Government.

**Non-availability of Essential  
Commodities in FPS in Delhi**

433. SHRI C.P. MUDALA GIRI-YAPPA:

SHRI B.L. SHARMA PREM:  
SHRI PHOOLCHAND VERMA:

Will the PRIME MINISTER be pleased to state: